

Separation of roles of Chairperson and MD / CEO in listed entities

- 1.0 The proposal seeking to defer the implementation of the regulatory provisions in SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (“LODR”) with respect to separation of roles of Chairperson and Managing Director / Chief Executive Officer (MD / CEO) in the top 500 listed entities by market capitalization, was approved by the Board, by circulation, on January 09, 2020.
- 2.0 As per the decision of the Board, the date of implementation of Regulation 17 (1B) of LODR on separation of the roles of Chairperson and MD / CEO was deferred to April 01, 2022 from April 01, 2020. Amendments to the LODR in this regard were notified on January 10, 2020.
- 3.0 This is placed for information of the Board.